



2026:AHC:9525

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. BAIL APPLICATION No. - 41742 of 2025

Dharmendra

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Mohammad Zakir
Counsel for Opposite Party(s)	:	G.A.

Court No. - 68

HON'BLE ASHUTOSH SRIVASTAVA, J.

Heard Shri Mohd. Zakir, learned counsel for the applicant and Shri S.K.Rai, learned A.G.A.-Ist, for the State and perused the record.

The present bail application has been filed by the applicant ***Dharmendra*** with a prayer to enlarge him on bail in Case Crime No. 418 of 2025, under Sections 85, 109 (1), 115 (2), 351 (3), 352 BNS & 3/4 of D.P. Act, Police Station-Kotwali Dehat, District-Bulandshahar, District-Meerut, during pendency of trial.

Learned counsel for the applicant submits that the accused applicant is innocent. He has been falsely implicated in the present case and is languishing in jail since 11.06.2025. He further submits that a first information report was lodged by the informant against the applicant and his other family members with the allegation that marriage of his niece was solemnized with the applicant on 21.05.2021 and from the date of marriage the applicant and other family members were torturing the victim for demand of additional dowry. On the date of incident the applicant along with other accused persons poured kerosene oil upon the victim and set ablaze with an intention to kill her due to which the victim sustained sever burn injuries. Learned counsel for the applicant submits that the real fact is that the victim herself has set on fire and the applicant tried to save her in which the applicant also sustained burn injuries. He further submits that there is contradiction in the version of First Information Report, statement of victim and the witnesses as in the First Information Report it has been stated that the applicant and other accused persons poured kerosene oil and thereafter set ablaze. Whereas, in the statement the victim has stated that the applicant and other persons after pouring petrol set ablaze and the witnesses have stated that the victim herself poured petrol and set on fire. Learned counsel for the applicant further submits that the applicant has no criminal antecedents and there is no likelihood of his fleeing from course of justice or tampering with evidence in case of release on bail. Hence, bail has been prayed for.

Per contra, learned A.G.A. has opposed the bail prayer of the applicant but could not dispute the fact that the applicant has no criminal antecedents.

Considering the nature of the offence, material/evidence brought on record, complicity of the accused, severity of punishment, the submissions made by the learned counsel for the parties, the Court is of the view that the applicant has made out a case for bail. The bail application is allowed.

Let the applicant-**Dharmendra**, involved in aforesaid case crime be released on bail on his furnishing a personal bond and two local sureties each of the like amount to the satisfaction of the court concerned, subject to the following conditions:-

1. The applicant will not tamper with the evidence.
2. The applicant will not indulge in any criminal activity.
3. The applicant will not pressurize/intimidate the prosecution witnesses and co-operate in the trial.
4. The applicant will appear regularly on each and every date fixed by the trial court, unless his personal appearance is exempted through counsel by the court concerned.

In the event of breach of any of the aforesaid conditions, the court below will be at liberty to proceed to cancel his bail.

(Ashutosh Srivastava,J.)

January 14, 2026

Deepak/